

BEFORE THE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE, CHENNAI

Original Application No. 32 of 2023 (SZ)

In the matter of:

Meenava Thanthai K.R. Selavaraj Kumar,

Meenavar Nala Sangam,

Rep., by its President, M.R. Thiagarajan

...Applicant(s)

Versus

Tamil Nadu State Coastal Zone Management Authority

Chennai and Others

...Respondent(s)

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Through

Dr. D. Shanmuganathan

Standing Counsel of Tamil Nadu

National Green Tribunal

Southern Zone

DEPARTMENT OF ENVIRONMENT & CLIMATE CHANGE - R1

From
Thiru Deepak S. Bilgi, I.F.S.,
Member-Secretary, TNSCZMA &
Director of Environment & Climate Change,
Ground Floor, Panagal Building,
Saidapet, Chennai 600 015

To
Dr. D. Shanmuganathan,
Standing Counsel for Government,
High Court,
Chennai - 104

Letter No. P1 / 1827 / 2022 dated 21.11.2023

Sir,

Sub.: DoE - Application No.32 of 2023 filed by Meenava Thanthai
K.R.Selvarajkumar regarding illegal construction of M/s Best Dhall unit in
Tondairpet - Regarding

Ref.: The Hon'ble NGT order dated: 19/10/2023

I invite kind attention to the reference cited, it is submitted that the
Hon'ble NGT(SZ) directed TNSCZMA to file a report whether the questioned unit in
Original Application No:32 of 2023 is operating in the CRZ area. Based on the direction,
it is informed that the survey number. 4052 of Tondiarpet village falls partially in
CRZ - II area as per approved CZMP prepared under CRZ, notification, 2011.

2. This is for kind information.

Yours faithfully,
Sd/- Deepak.S.Bilgi
Member Secretary,
Tamil Nadu State Coastal Zone
Management Authority

// forwarded by order//

D. S. Bilgi
22/11/23 PRO
For Member Secretary,
TNSCZMA

CD
22/11/23.

